

ACT NO. XXIII OF 1899.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 27th  
September, 1899.)

An Act to provide for the Incorporation of  
Kirk Sessions of the Church of Scotland  
in British India.

WHEREAS there are in British India Kirk Ses-  
sions of the Church of Scotland which have been  
duly constituted to be Church Courts for ecclesias-  
tical purposes in pursuance of Acts of the General  
Assembly of the Church of Scotland;

And whereas it is expedient that such Kirk Ses-  
sions and any others which may hereafter be so con-  
stituted, should be incorporated with the powers  
hereinafter provided;

It is hereby enacted as follows:--

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Church of  
Scotland Kirk Sessions Act, 1899;

(2) It extends to the whole of British India; and  
(3) It shall come into force at once.

Scotch Kirk  
Sessions to  
be bodies  
corporate.

2. (1) Every Kirk Session which has been, or  
may hereafter be, duly constituted to be a Church  
Court for ecclesiastical purposes in pursuance of an  
Act of the General Assembly of the Church of Scot-  
land, is hereby declared to be, and the same shall be,  
a body corporate having perpetual succession and a  
common seal.

(2) A notification by the Governor General in  
Council in the Gazette of India that a Kirk Session  
has been duly constituted in pursuance of an Act of  
the General Assembly of the Church of Scotland  
shall be conclusive proof that it has been so consti-  
tuted.

3. (1) Every

3. (1) Every Kirk Session constituted as aforesaid shall, as a body corporate, have power to acquire and hold any property which has been, or may hereafter be, vested in it for the purposes of the Congregation for which it has been, or may hereafter be, constituted, or of any trust which may have been, or may hereafter be, accepted by it, to transfer the same, to contract and to do all other things necessary for, or incidental to, the purposes of its constitution or of any such trust as aforesaid.

Power to hold and dispose of property.

(2) The signature of the Moderator and Treasurer or Session-clerk for the time being of a Kirk Session constituted as aforesaid shall, if affixed on behalf and by order of the Kirk Session, be sufficient for all purposes for which the signature of the Kirk Session is required.